

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3438
ANSWERED ON:30.08.2013
EXPLOITATION IN JUVENILE HOMES
Pradhan Shri Nityananda;Sudhakaran Shri K.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of instances of children in Juvenile homes being subjected to sexual abuse, physical and mental exploitation and used as bonded labour;
- (b) if so, the details thereof and the number of such cases reported during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government conducts periodical inspection and reviews of juvenile homes being run by the State Governments / Non-Governmental Organisations;
- (d) if so, the details thereof; and
- (e) the steps taken or proposed by the Government to ensure the safety of children in juvenile homes and their proper rehabilitation?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): As per the information received from National Commission for Protection of Child Rights (NCPCR), there have been some cases of abuse of children in the Juvenile Homes.
- (b): The information is being collected and will be laid on the Table of the House.
- (c) to (e): The Government has taken the following steps to ensure the safety of children in juvenile homes and their proper rehabilitation:-
 - (i) The Central Government has been strongly urging the State Governments/ UT Administrations from time to time to identify and register all Child Care Institutions under the Juvenile Justice (Care and Protection of Children) Act, 2000 and set up functional inspection and other committees, where not available, to ensure that children in all the Homes receive the best of care, and are not subject to any kind of abuse and neglect.
 - (ii) The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) for Children in difficult circumstances including children in conflict with law, under which financial assistance is provided to State Governments/UT administrations, inter-alia, for establishment of various kinds of Homes including Observation Homes and Special Homes for rehabilitation and reintegration of such children.
 - (iii) The Ministry has enacted 'The Protection of Children from Sexual Offences Act', 2012, which has come into force with effect from 14th November, 2012.